

some of the formalities or due to some difference in approach to the proposal itself?

Shri B. R. Bhagat: There is no difference in the approach. So far, there has been complete agreement on the basic approach, but, certain formalities like the registration of the corporation etc., have to be undergone, and only then a loan application can be made.

Shri L. N. Mishra: May I know whether the Government of India was consulted before Mr. Beale, the Chief Cashier of the Bank of England, was appointed as the first General Manager of this Corporation, and may I know whether the Government of India have any influence over the appointments and policies of this Corporation?

Shri B. R. Bhagat: The Government of India do exercise a benevolent and reasonable influence over this Corporation.

Shri L. N. Mishra: The Finance Minister in reply to a supplementary said in this House: "There will be no Government investment, but it has been agreed that an equivalent of 15 million dollars, i.e., Rs. 7½ crores, from the sale proceeds of iron and steel received under the U.S. Technical Co-operation Programme will be made available to the Corporation as an interest-free loan". I want to know who will be responsible for repayment of this loan to the U.S.A., whether the Corporation or the Government, and who will pay the interest?

Shri B. R. Bhagat: The hon. Member has put several questions in one. As far as the responsibility for payment is concerned, the loan will be paid to the Government of India in fifteen annual instalments. As for its being "interest-free", that has been agreed to by Parliament in a legislation some time back. As for the Government of India advancing the loan, as the hon. Member said, that is a counter-part fund created as a result

of the sale proceeds of 200,000 tons of steel. In that a stipulation was there that this fund will be used for some productive purposes, and the Government of India thought that the private sector was lacking in finance and so it was a very fruitful way of using that fund.

Shri S. N. Das rose

CALCIUM GLUCONATE

*1443. **Shri R. S. Diwan:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether the development of a Bench Scale Pilot plant for the manufacture of Calcium Gluconate by the process patented by the National Chemical Laboratory, Poona has been completed there; and

(b) the cost of this Project?

The Minister in the Ministry of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) The preparation of Calcium Gluconate on a Laboratory scale was carried out and completed at the Bio-chemical Research Laboratory, University of Madras.

(b) Does not arise.

Shri R. S. Diwan: May I know if this work was undertaken as purely a research problem or from the productive point of view?

Shri K. D. Malaviya: This scheme of research in carbohydrate metabolism and micro-organism carried out by the University of Madras was sponsored by the Council of Scientific and Industrial Research. This method, which was the result of the work carried out in the laboratories and further in the Council of Scientific and Industrial Research, has been covered by patents. The National Research Development Corporation have been consulted in the matter and they have stated that the process for the manufacture of calcium gluconate was included among the development

projects reported to have been undertaken by the National Chemical Laboratory.

Shri R. S. Diwan: My question was whether it was undertaken as a research problem or from the point of view of production.

Shri K. D. Malaviya: This investigation was carried out from the point of view of examining whether it should be exploited by industries.

Shri R. S. Diwan: Then, what is the necessity of having a pilot plant?

Shri K. D. Malaviya: Whenever there is any intention of pursuing the research laboratory work, it ought to be done through the pilot stage first, and then the industrial exploitation can be done.

SCHEDULED CASTES AND SCHEDULED TRIBES STUDENTS

*1444. **Shri Barman:** Will the Minister of Education be pleased to state:

(a) whether the Central Government have made any suggestion for the exemption from payment of school and college fees by Scheduled Castes and Scheduled Tribes students in various States; and

(b) if so, with what result?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) Yes, Sir.

(b) A statement showing the present position in respect of various States is laid on the Table of the House. [See Appendix VI, annexure No. 14.]

Shri Barman: From the statement I find that it was suggested in August, 1952, that State Governments should exempt Scheduled Caste and Schedule Tribe students in indigent circumstances from the payment of tuition fees at all stages of education, and 15 States have complied with that request. May I know whether in these States only students of indigent circumstances have been exempted or there has been general exemption for the Scheduled castes?

Dr. M. M. Das: The details have been given in the statement. What States give what type of exemption is given in the statement.

Shri Barman: It is not in the statement. Anyhow, my next question is: there are two States, Assam and West Bengal which are still considering the matter. May I know whether, since 1952, the Central Government have pursued the matter with these two States, and what has been their reaction from time to time if the Central Government pursued the matter?

Dr. M. M. Das: The Central Government have pursued the matter, and repeatedly requested these States to consider the matter. But the States are very busy with other affairs and did not find any time at all.

श्री नवल प्रभाकर : क्या मैं जान सकता हूँ कि दिल्ली विश्वविद्यालय में अनुसूचित जातियों के छात्रों की निःशुल्क शिक्षा का जो प्रश्न विचाराधीन था उस का अन्तिम निर्णय हो चुका है ?

Dr. M. M. Das: So far as the De'hi State is concerned, the exemption is granted up to the secondary stage in Delhi only. But the State Government have now also agreed in principle to grant exemption in the post-secondary stage.

Shri Velayudhan: May I know whether general exemption is given to the Scheduled Caste students in the public schools run by the Government of India under the Education Ministry as well as the Defence Ministry, for I understand that certain public schools are also being run by the Defence Ministry?

Dr. M. M. Das: So far as the Defence Ministry schemes are concerned, I have got at present no information. The Education Ministry do not run any public schools of their own as Government schools.

Shri Thanu Pillai: Who bears the school fees, in case the student does not get the scholarship?